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In the Court of Sessions judge,Pocso Court, Madurai

Present TMT j.Flora.M.L

Dated this the 21st day of April 2020

Criminal MP No 230/2020

Devapitchai

Vs

Petitioner/accused

State through the

Inspector of police,

Ussilampatti Police Station,

Madurai District,

In crime no. 10/2018.

Respondent/Complainant

Order

The petitioner who is arrayed as accused was arrested and remanded to judicial custody on 1/12/2018 for alleged offences punishable u/s 5(l),5(m),5(o),6,7,8 of pocso act.

The case of the prosecution is that the petitioner/accused was in charge of the children home namely Sunlight Children home and he had committed sexual assault to the defacto complainant, a 15 year minor girl for the past nine years, and further he had sexually abused the other children who were residing in the said home and thus the case was registered.

The learned counsel for the petitioner stated that the petitioner is aged 72 years and he is in the prison for the past one and half years and that charge sheet has been filed ,whereas the learned public prosecutor contended that, the petitioner/accused had sexually abused a number of victims and strongly objected to release the accused on bail

A persual of the records reveals that the case is in the trial stage and the 164 Cr.P.C statement of the 11 victim girls had been recorded.From the scrutiny of the 164Cr.P.C statements of some of the victim girls it is seen that the petitioner/accused had committed sexual assault to them. The victim girls who were under the care and custody of the Petitioner/accused , had faced sexual

torture in the hands of the petitioner/accused. The fence itself has been eating the crops. Moreover it is evident from the records that the Honourable Madurai bench of Madras High Court had already dismissed the bail petition filed by the petitioner/accused vide order passed in CrI.A(MD)No 193 of 2019 dated 18/10/2019.Hence,considering the gravity ,seriousness, and magnitude of the crime,this petition cannot be entertained and is therefore liable to be dismissed.

In the result this petition is dismissed.

Sessions judge

Pocso Court

Madurai

21/04/2020

